

tenance of the Faridabad and Nilokheri Townships for the settlement of West Pakistan displaced persons; and

(b) the number of displaced persons for whom each of these Townships was planned and the approximate population of each of them according to the latest estimate that may be available with the Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI L. N. MISHRA):

(a) Amount spent on the setting up of the township—

	Rs. Lakhs
Faridabad	448-00
Nilokheri	91-70
<i>Amounts spent on the iruinrenance of of the tozunship—</i>	
Faridabad :	
Municipal services	57-81
Running of schools, hospital and power house before these services weretransferredtothe State Government	H4'3 ^Z
TOTAL	172-12
Nilokheri	34-21

(b) JVo. of persons for whom the township teas planned—

Faridabad	40,000
Nilokheri	[6,500
<i>Present estimated population—</i>	
Faridabad	80,000
Nilokheri	10,000

LABOUR OFFICERS' CHARTER OF DEMANDS

356. SHRI T. V. ANANDAN: Will the Minister of LABOUR AND REHABILITATION toe pleased to state:

(a) whether it js a fact that the j Labour Officers of the Central Gov- |

ernment in their fifth annual conference had presented a charter ol demands; •

(b) if 30. what are the details thereof; and

(c) what action has been taken by Government thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) Yes.

(bj A statement is attached. [See-Appendix LX, Annexure No. 13.]

(c) The matter is under examination.

CULTURAL DELEGATIONS

357. SHRI LOKANATH MISRA: Will the Minister of EDUCATION be pleased to state what are the criteria for selection of members of cultural delegations that are sent abroad?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): The main criterion is that the persons should be of established repute in their particular field and considered so by the concerned bodies and institutions.

दिल्ली के विद्यार्थियों का ठगा जाना

358. श्री राजनारायण : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के कुछ विद्यार्थियों को मध्य प्रदेश की उच्चतर माध्यमिक परीक्षा में बैठने का प्रलोभन देकर ऐसे गैर-सरकारी स्कूलों द्वारा ठगा गया जिन्हें मान्यता प्राप्त नहीं है ; और

(ख) यदि हां, तो दोषी व्यक्तियों के विरुद्ध सरकार द्वारा क्या कार्यवाही की गई है ?

CHEATING OF DELHI STUDENTS

358. SHRI RAJNARAIN: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that some Delhi students were cheated by unrecognised private schools by being enticed to appear in the Higher Secondary Examination of Madhya Pradesh; and

(b) if so, what action has been taken by Government against the guilty ?]

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) इस संबंध में एक व्यक्ति से एक सूचना प्राप्त हुई थी। ऐसी ही खबरें समाचार-पत्रों में भी छपी थी।

(ख) उपरोक्त जानकारी के अनुसार व्यक्तियों ने छ मामलों में पुलिस प्राधिकारियों के पास रिपोर्ट लिखाई थी और पुलिस तथा कथित अपराधियों के खिलाफ कानूनी कार्रवाई कर रही है।

[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) A report to this effect was received from an individual. Reports to similar effect appeared in the Press also.

(b) According to available information, reports were lodged by individuals with the Police authorities in six cases and the Police authorities are taking legal action against the alleged offenders.]

राजनीतियों के विरुद्ध भ्रष्टाचार के मामलों की जांच

359. श्री राजनारायण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली की नई कार्यकारी परिषद् ने राजनीतियों के विरुद्ध भ्रष्टाचार के मामलों की जांच कराने के अपने इरादे की घोषणा की है ; और

(ख) यदि हां, तो किन-किन लोगों के विरुद्ध जांच शुरू का गई है और अब तक क्या निष्कर्ष निकले हैं ?

([ENQUIRY INTO CORRUPTION CASES AGAINST POLITICIANS

359. SHRI RAJNARAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the new Executive Council of Delhi has announced its intention to institute enquiry into cases of corruption against politicians; and

(b) if so, what are the names of the persons against whom the enquiry has been instituted and what have been the findings so far?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) दिल्ली की कार्यकारी परिषद् द्वारा राजनीतियों के विरुद्ध भ्रष्टाचार के मामलों की जांच कराने का कोई निश्चय नहीं किया गया है। हां, मुख्य कार्यकारी परिषद् ने एक प्रेस सम्मेलन में यह कहा था कि यदि किसी समय आवश्यक समझा गया तो वह राजनीतियों के विरुद्ध भ्रष्टाचार के मामलों की जांच कराने में नहीं हिचकिचायेगा।

(ख) प्रश्न ही नहीं उठता।

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No decision has been taken by the Executive Council of Delhi to institute an enquiry into cases of corruption against politicians. However, the Chief Executive Councilor mentioned in a press conference that he would not hesitate to initiate an inquiry into cases of corruption against politicians, if it is considered necessary at any time to do so.

(b) Does not arise.]